

Norms Committee Minutes of the Meeting No. 02-/AM 22-23 dated 12.05.2022 under the Chairmanship of Shri Hardeep Singh, Addl. DGFT.

The following Members of the Committee were present in the meeting:-

- (i) Shri Shaish Kumar, Technical Expert
- (ii) Shri D.N. Mathur, Technical Expert
- (iii) Shri Nand Lal, Technical Expert

The Committee first considered the minutes of the Norms Committee Meeting No. 02-/AM 22-23 dated 12.05.2022 for confirmation and confirmed the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations observations received from concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. Scanned copy of the UO No./OM No. is reflected in the Minutes.

Manual Cases

MEETING NUMBER : NC/4/MEET/May 2022-23/ 02-/AM 22-23 dated 12.05.2022

Case No. M- 33
NC No. 02/22-23
Date : 12.05.2022

M/s. Indogulf Crop Sciences Ltd, Delhi
HQ F.No. 01/83/50/01432/AM19
RLA F.No. 05/23/040/00577/AM19
Lic. No. 0510410073 dated 28.03.2019

Status Case:
Approved

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
PRETILACHLOR 50% EC	11000 Litres	N-PROPOXYEYHYL 2,6-DIETHYLANILINE 98.5% (PEDA 98.5%)	0.426 Kg/Litre

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.

Case No. M- 34 NC No. 02/22-23 Date : 12.05.2022	M/s. Indogulf Crop Sciences Ltd, Delhi HQ F.No. 01/83/50/00047 /AM20 RLA F.No. 05/23/040/00581/AM19 Lic. No. 0510410336 dated 23.04.2019	Status Case: Approved
Decision; The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend/enhance the quantity of Import Qty (with 2% wastage) as under for ratification purpose :-		
Export Item : IMIDACLOPRID 35 % SC (35% W/W) Qty : 10,818 Litres		
Import Item	Revised Norms	

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IMIDACLOPRID TECH 95 %	0.413 Kg/Litre
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.	

Case No. M- 35 NC No. 02/22-23 Date : 12.05.2022	M/s. Indogulf Cropsciences Ltd, Delhi HQ F.No. 01/83/50/00334 /AM19 RLA F.No. 05/23/040/00100/AM19 Lic. No. 0510406856 dated 14.06.2018	Status Case: Approved
Decision; The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend/enhance the quantity of Import Qty (with 2% wastage) as under for ratification purpose :-		
Export Item : ACCEPHATE 3 5% + BUPROFEZIN 15% W P Quantity : 1,00,000 Kgs		
Import Item	Revised Norms	
BUPROFEZIN TECHNICAL 98%	0.156 Kg/Kg	
ACEPHATE TECHNICAL 97%	0.368 Kg/Kg	
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.		

Case No. M- 36 NC No. 02/22-23 Date : 12.05.2022	M/s. Indogulf Cropsciences Ltd, Delhi HQ F.No. 01/83/50/01414 /AM19 RLA F.No. 05/23/040/00541`AM19 Lic. No. 0510410075 dated 28.03.2019	Status Case: Approved
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend/enhance the quantity of Import Qty (with 2% wastage) as under for ratification purpose :-		
Export Item : ABAMECTIN 1.8 % EC (1.8 W/W) Quantity : 67750 Kgs		
Import Item	Revised Norms	
ABAMECTIN TECHNICAL 92%	0.020 Kg/Kg	
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.		

Case No. M- 37 NC No. 02/22-23 Date : 12.05.2022	M/s. Indogulf Crop Sciences Ltd, Delhi HQ F.No. 01/83/50/00645 /AM19 RLA F.No. 05/23/040/00292/AM19	Status Case: Approved
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Lic. No. 0510408260 dated 26.10.2018	
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend/enhance the quantity of Import Qty (with 2% wastage) as under for ratification purpose :-	
Export Item : Sulfosulfuron 75 % WG Quantity : 5,000 Kgs	
Import Item	Revised Norms
ETHYLSULFOYLIMDAZO (1,2-A)PYRIDINE -3-SULFONAMIDE 98%	0.645 Kg
4,6-DIMETHOXY -2-(PHENOXY CARBONYL) AMINO PRIMIDINE 98%	No Change
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.).	

Case No. M- 38 NC No. 02/22-23 Date : 12.05.2022	M/s. Indogulf Cropsciences Ltd, Delhi HQ F.No. 01/83/50/01433 /AM19 RLA F.No. 05/23/040/00590/AM19 Lic. No. 0510410337 dated 23.04.2019	Status Case: Approved
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend/enhance the quantity of Import Qty (with 2% wastage) as under for ratification purpose :-		
Export Item : GLYPHOSATE 41% SL Quantity : 378655 Litres		
Import Item	Revised Norms	
GLYPHOSATE TECHNICAL 95%	0.400 Kg/Litre	
MONO ISO PROPYLE AMINE SALT (Purity 70%)	0.1765 Kg/Litre	
Note : For Regulation and closure of above AA only No fresh license to be issued as per above norms. All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.		

Case No. M- 39 NC No. 02/22-23 Date : 12.05.2022	M/s. Indogulf Cropsciences Ltd, Delhi RLA F.No. 05AB04021034AM21 Lic. No. 0510412835 dated 10.12.2019	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
METRIBUZIN TECHNICAL 94%	8000 Kg	4-AMINO -6-TERT BUTYL 3 MERCAPTO 1,2 4-TRIAZIN 5	1.00 Kg/Kg

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		4H One TRIAZINONE 95% 1,2,4- TRIAZINONE -5-4H-One TRIAZINONE 95%	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.			

Case No. M- 40 NC No. 02/22-23 Date : 12.05.2022	M/s. Indogulf Cropsciences Ltd, Delhi HQ F.No. 01/83/50/00474 /AM19 RLA F.No. 05/23/040/00201/AM19 Lic. No. 0510407541 dated 16.08.2018	Status Case: Approved
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend/enhance the quantity of Import Qty (with 2% wastage) as under for ratification purpose :-		
Export Item : MANCOZEB 64%+ METALAXYL 8% WP Quantity : 98,000 Kgs		
Import Item	Revised Norms	
METALAXYL 90%	0.0907 Kg/Kg	
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.		

Case No. M- 41 NC No. 02/22-23 Date : 12.05.2022	M/s. Indogulf Cropsciences Ltd, Delhi HQ F.No. 01/83/50/00484 /AM19 RLA F.No. 05/23/040/00171/AM19 Lic. No. 0510407403 dated 01.08.2018	Status Case: Approved
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend/enhance the quantity of Import Qty (with 2% wastage) as under for ratification purpose :-		
Export Item : Lambda Cyhalothrin 5% EC Quantity : 72,000 Litre		
Import Item	Revised Norms	
Lambda Cyhalothric Acid 99%	0.0356 Kg/Litre	
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.).		

Case No. M- 42 NC No. 02/22-23 Date : 12.05.2022	M/s. Indogulf Cropsciences Ltd, Delhi HQ F.No. 01/83/50/00141 /AM19 RLA F.No. 05/23/040/00549/AM19 Lic. No. 0510410094 dated 23.03.2019	Status Case: Approved
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Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend/enhance the quantity of Import Qty (with 2% wastage) as under for ratification purpose :-

Export Item : ACCTAMIPRID 20% SP (20% W/W)

Quantity : 120000 Kgs

Import Item	Revised Norms
ACCTAMIPRID TECHNICAL 99%	0.206 Kg/Kg
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.).	

Case No. M- 43
NC No. 02/22-23
Date : 12.05.2022

M/s. Indogulf Crop Sciences Ltd, Delhi
HQ F.No. 01/83/50/00225 /AM20
RLA F.No. 05/23/040/0127/AM20
Lic. No. 0510411077 dated 27.06.2019

Status Case:
Approved

Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend/enhance the quantity of Import Qty (with 2% wastage) as under for ratification purpose :-

Export Item : LAMBDA CYHALOTHRIN 5% EC (5% W/W)

Quantity : 70,000 Litre s

Import Item	Revised Norms
LAMBDA CYHALOTHRIN ACID 99%	0.0356 Kg/Litre
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.).	

Case No. M- 44
NC No. 02/22-23
Date : 12.05.2022

M/s. Indogulf Crop Sciences Ltd, Delhi
HQ F.No. 01/83/50/00518 /AM20
RLA F.No. 05/23/040/0351/AM20
Lic. No. 0510412834 dated 10.12.2019

Status Case:
Approved

Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
BIFENTHRIN TECHNICAL 95-98%	10,000 Kg	LAMBDA CYHALOTHRIC ACID 99%	0.644 Kg/Kg
		BIFENTHRIN ALCOHOL 99%	0.474 Kg/Kg
LAMBDA CYHALOTHRIN TECHNICAL 96-98%	10,000 Kg	LAMBDA CYHALOTHRIC ACID 99%	0.630 Kg/Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.

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Case No. M- 45 NC No. 02/22-23 Date : 12.05.2022	M/s. Indogulf Crop Sciences Ltd, Delhi HQ F.No. 01/83/50/00334 /AM20 RLA F.No. 05/23/040/0234/AM20 Lic. No. 0510411825 dated 12.09.2019	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms with 2% wastage as under:-			
Export Item	Quantity	Import Item	Quantity
Carbendazim 60% WP	29,155 Kg	Carbendazim Technical 98%	0.625 Kg/Kg
Glyphosate 41% SL	80,000 Litres	Glyphosate Technical 95%	0.400 Kg/Litre
		Mono Iso Propyle Amine Salt (MIPA Purity 70%)	0.1765 Kg/Litre
Note :- For regulation and closure of above Advance Authorization only No repeat license to be issued on above norms. All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.			

Case No. M- 46 NC No. 02/22-23 Date : 12.05.2022	M/s. Indogulf Cropsciences Ltd, Delhi HQ F.No. 01/83/50/00433 /AM19 RLA F.No. 05/23/040/0574/AM19 Lic. No. 0510410074 dated 28.03.2019	Status Case: Approved
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend/enhance the quantity of Import Qty (with 2% wastage) as under for ratification purpose :-		
Export Item : DIMETHOATE 40% EC Quantity : 46,000 Litres		
Import Item	Revised Norms	
DIMETHOATE TECHNICAL 85%	0.490 Kg/Litre	
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee..		

Case No. M- 47 NC No. 02/22-23 Date : 12.05.2022	M/s. Indogulf Crop Sciences Ltd, Delhi HQ F.No. 01/83/50/00529 /AM20 RLA F.No. 05/23/040/0357/AM20 Lic. No. 0510412895 dated 13.12.2019	Status Case: Approved
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend/enhance the quantity of Import Qty (with 2% wastage) as under for ratification purpose :-		
Export Item : METALAXYL 15%+COC 35% WP		

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Quantity : 20,000 Kgs	
Import Item	Revised Norms
METALAXYL TECHNICAL 90%	0.170 Kg/Kg
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee..	

Case No. M- 48 NC No. 02/22-23 Date : 12.05.2022	M/s. S V Plastochem Pvt Ltd.,Nashik RLA. No.31/83/040/00030/AM19 Licence No. 3111000229 dated 17.112020	Status Case: Defered
Decision : The Committee considered the case as per Agenda and decided to call for the information of deficiencies: 1. % Yield of Reaction. 2. % Purity of export along with COA. D/L has been issued to the firm on 12.05.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 49 NC No. 02/22-23 Date : 12.05.2022	M/s. S V Plastochem Pvt Ltd.,Nashik RLA. No.31/83/040/00069/AM17 Licence No. 3110067400 dated 29.04.2019	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms with Nil Wastage as under:-			
Export Item	Quantity	Import Item	Quantity
STS MTM (METHYL TIN STABILIZER) (Containing 95% METHYL TIN STABILISER)	1.0 Kg	METHYL TIN STABILISER	0.95 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.			

Case No. M- 50 NC No. 02/22-23 Date : 12.05.2022	M/s. S V Plastochem Pvt Ltd.,Nashik RLA. No.31/83/040/00095/AM20 Licence No. 3110067576 dated 17.10.2019	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms with Nil Wastage as under:-			
Export Item	Quantity	Import Item	Quantity
STS MTM (METHYL TIN STABILIZER) (Containing 95% METHYL TIN STABILISER)	1.0 Kg	METHYL TIN STABILISER	0.95 Kg

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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.

Case No. M- 51 NC No. 02/22-23 Date : 12.05.2022	M/s. S V Plastochem Pvt Ltd.,Nashik RLA. No.31/83/040/00126/AM17 Licence No. 3110067401 dated 29.04.2019	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms with Nil Wastage as under:-			
Export Item	Quantity	Import Item	Quantity
STS MTM (METHYL TIN STABILIZER) (Containing 95% METHYL TIN STABILISER)	1.0 Kg	METHYL TIN STABILISER	0.95 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.			

Case No. M- 52 NC No. 02/22-23 Date : 12.05.2022	M/s. S V Plastochem Pvt Ltd.,Nashik RLA. No.31/83/040/00095/AM19 Licence No. 3110067360 dated 01.04.2019	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms with Nil Wastage as under:-			
Export Item	Quantity	Import Item	Quantity
STS MTM (METHYL TIN STABILIZER) (Containing 95% METHYL TIN STABILISER)	1.0 Kg	METHYL TIN STABILISER	0.95 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.			

Case No. M- 53 NC No. 02/22-23 Date : 12.05.2022	M/s. Indogulf Crop sciences Ltd, Delhi HQ F.No. 01/83/50/00334 /AM20 RLA F.No. 05/23/040/0234/AM20 Lic. No. 0510411856 dated 12.03.2020	Status Case: Deferred
The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).		

Case No. M- 54 NC No. 02/22-23 Date : 12.05.2022	M/s. Reckitt Benckiser Health HQ F.No. 01/83/50/00334 /AM20 RLA F.No. 05/23/040/0234/AM20 Lic. No. 0510408757 dated 05.12.2018	Status Case: Deferred
Decision:-The Committee considered the case as per agenda in presence of technical experts and decided defer the case for further examination. The case has been referred for technical assessment (DNM).		

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Case No. M- 55 NC No. 02/22-23 Date : 12.05.2022	M/s. Satyam Composites Pvt Ltd., HQ F.No. 01/83/50/00334 /AM20 RLA F.No. 05/23/040/0234/AM20 Lic. No. 3410039938 dated 05.05.2014	Status Case: Defered
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Decision :The Committee considered the case as per Agenda and decided to call for the information of deficiencies:

1. To indicate weight surface veil in Kg term
2. Composition/COA of export item.
3. Calculation for the requirement of both imported and indigenous items for manufacturing
4. Export item, indicating net import content and wastage separately.

D/L has been issued to the firm on 12.05.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 56 NC No. 02/22-23 Date : 12.05.2022	M/s. Vidhi Specialty Food Ingredients Ltd., Mumbai HQ F.No. 01/83/50/00334 /AM20 RLA F.No. 03AB040133918//am22 Lic. No. 0310823156 dated 20.08.2018	Status Case: Defered
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Division :The Committee considered the case as per agenda in presence of technical experts and decided to call for the information "Production consumption data for last 3 years duly certified by Central Tax & GST Authorities. D/L has been issued to the firm on 12.05.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 57 NC No. 02/22-23 Date : 12.05.2022	M/s. Helios Pharmaceuticals HQ F.No. 01/83/50/00334 /AM20 RLA F.No. 05/23/040/0234/AM20 Lic. No. 0810135870 dated 17.08.2015	Status Case: Defered
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The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).

Case No. M- 58 NC No. 02/22-23 Date : 12.05.2022	M/s. Helios Pharmaceuticals HQ F.No. 01/83/50/00334 /AM20 RLA F.No. 05/23/040/0234/AM20 Lic. No. 0810144331 dated 18.01.2019	Status Case: Defered
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The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).

Case No. M- 59 NC No. 02/22-23 Date : 12.05.2022	M/s. Helios Pharmaceuticals HQ F.No. 01/83/50/00334 /AM20 RLA F.No. 05/23/040/0234/AM20 Lic. No. 0810138909 dated 20.10.2016	Status Case: Defered
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The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).

Case No. M- 60 NC No. 02/22-23 Date : 12.05.2022	M/s. Helios Pharmaceuticals HQ F.No. 01/83/50/00334 /AM20 RLA F.No. 05/23/040/0234/AM20	Status Case: Defered
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Lic. No. 0810142018 dated 16.02.2018
The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).

Case No. M- 61 NC No. 02/22-23 Date : 12.05.2022	M/s. Vidhi Specialty Food Indgredients Limited Mumbai HQ F.No. 01/83/50/00334 /AM20 RLA F.No. 03/95/040/0881/AM21 Lic. No. 0310825270 dated 28.11.2018	Status Case: Defered
Division :The Committee considered the case as per agenda in presence of technical experts and decided to c for the information "Production consumption data for last 3 years duly certified by Central Taxes & GST Authorities. D/L has been issued to the firm on 12.05.2022. Hence, the Committee decided Defer the case.		

Case No. M- 62 NC No. 02/22-23 Date : 12.05.2022	M/s. Vidhi Specialty Food Indgredients Limited Mumbai HQ F.No. 01/83/50/00334 /AM20 RLA F.No. 03/95/040/0624/AM19 Lic. No 0310824114 dated 01.10.2018	Status Case: Rejected
Division: The Committee considered the case as per Agenda and decided to call for the information "No Justification for enhancement of norms for Soda-Ash. Status -Quo.. Hence, the Committee decided to Reject the case.		

Case No. M- 63 NC No. 02/22-23 Date : 12.05.2022	M/s. Coromandel International HQ F.No. 01/83/50/00334 /AM20 RLA F.No. 05/23/040/0234/AM20 Lic. No. 0310828073 dated 02.04.2019	Status Case: Defered
Division: The Committee considered the case as per agenda in presence of technical experts and decided to No Justification for enhancement Norms ratified as per comparative data from the industry. D/L has been issued to the firm on 12.05.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 64 NC No. 02/22-23 Date : 12.05.2022	M/s. Coromandel International HQ F.No. 01/83/50/00334 /AM20 RLA F.No. 05/23/040/0234/AM20 Lic. No. 0310826851 dated 06.02.2019	Status Case: Defered
Division: The Committee considered the case as per agenda in presence of technical experts and decided to No Justification for enhancement Norms ratified as per comparative data from the industry. D/L has been issued to the firm on 12.05.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 65 NC No. 02/22-23 Date : 12.05.2022	M/s. Indogulf Cropsscences Ltd, Delhi HQ F.No. 01/83/50/00334 /AM20 RLA F.No. 05/23/040/0234/AM20 Lic. No. 0511002872 dated 31.05.2021	Status Case: Defered
The Committee considered the case as per agenda in presence of technical experts and decided to defer the		

case for further examination. The case has been referred for technical assessment (DNM).

Case No. M- 66 NC No. 02/22-23 Date : 12.05.2022	M/s. Indogulf Crop sciences Ltd, Delhi HQ F.No. 01/83/50/00334 /AM20 RLA F.No. 05/23/040/0234/AM20 Lic. No. 0511000263 dated 31.05.2021	Status Case: Defered
The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).		

Case No. M- 67 NC No. 02/22-23 Date : 12.05.2022	M/s. Indogulf Crop sciences Ltd, Delhi HQ F.No. 01/83/50/00334 /AM20 RLA F.No. 05/23/040/0234/AM20 Lic. No. 0511003508 dated 07.07.2021	Status Case: Defered
The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).		

Case No. M- 68 NC No. 02/22-23 Date : 12.05.2022	M/s. Indogulf Crop sciences Ltd, Delhi HQ F.No. 01/83/50/00334 /AM20 RLA F.No. 05/23/040/0234/AM20 Lic. No. 0511006232 dated 18.11.2021	Status Case: Defered
The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).		

Case No. M- 69 NC No. 02/22-23 Date : 12.05.2022	M/s. Indogulf Crop sciences Ltd, Delhi HQ F.No. 01/83/50/00334 /AM20 RLA F.No. 05/23/040/0234/AM20 Lic. No. 0511008166 dated 21.01.2022	Status Case: Defered
The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM).		

Case No. M- 70 NC No. 02/22-23 Date : 12.05.2022	M/s. Galaxy Surfactants Ltd., RLA F.No. 0394/040/00299/AM21 Lic. No. 0310838495 dated 28.09.2020	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Sodium Lauryl Ether Sulphate (1 Mole) (Active Matter 70%) Active Matter range +69%-71%, Average =70% PACKING MATERIAL : Packed in HDPE carboys made out of HDPE Granules, Each carboys containing 220	1.0 Kg	Lauryl Alcohol (C1214)/Fatty Alcohol (1214)/Lauryl Myristyl Alcohol	0.371 Kg/Kg

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Kgs Net. Wt. & 9.4 Kg Tare Wt. Net content of HDPE Granules contained in 256364 Carboys = 269181 Kgs.		Ethylene Oxide Citric Acid HDPE Granules	0.097 Kg/Kg 0.005 Kg/Kg As per Packing Policy
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee).			
Case No. M- 71 NC No. 02/22-23 Date : 12.05.2022	M/s. Galaxy Surfactants Ltd., HQ F.No. 01/83/50/00334 /AM20 RLA F.No. 03/94/040/00467/AM20 Lic. No. 0310831583 dated 16.09.2019		Status Case: Approved
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
PEG 7 Glyceryl Cocoate PACKING MATERIAL :- Packed in HDPE carboys made out of HDPE Granules, Each carboys containing 235 Kg Net Wt. & 8.5 Kg Tare Wt. Net content of HDPE Granules contained in 4468 Carboys = 47021 Kgs	1.0 Kg	Glycerine	0.1570 Kg/Kg
		Coconut Fatty Acid Ethylene Oxide HDPE Granules	0.3535 Kg/Kg 0.5330 Kg/Kg As per Packing Policy
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee).			

Case No. M- 72 NC No. 02/22-23 Date : 12.05.2022	M/s. Atlantic Care Chemical, Kerala HQ F.No. 01/83/50/368/AM18 RA F.No. 10/24/040/00080/AM14 Lic. No1010058769 dated 03.09.2014	Status Case: Deferred
Decision :The Committee considered the case as per Agenda and decided to call for the information of deficiencies:		
1. COA of import item from supplier indicating composition and chemical name.		
D/L has been issued to the firm on 12.05.2022. Hence, the Committee decided to Defer the case.		

Leur

Case No. M- 73
NC No. 02/22-23
Date : 12.05.2022

M/s. Atlantic Care Chemical, Kerala
HQ F.No. 01/83/50/368/AM18
RA F.No. 10/24/040/00080/AM14
Lic. No1010056981 dated 18.05.2014

Status Case:
Deferred

Decision:-The Committee considered the case as per Agenda and decided to call for the information of deficiencies:

1. Copy of Shipping Bill does not indicate content of import item ie. Prima Fast 200.
2. Furnish clear copy of shipping Bill indicates content of Prima Fast 200.

D/L has been issued to the firm on 12.05.2022. Hence, the Committee decided to **Defer** the case.



Date:20.05.2022

Chetan Parkash Jaggarwal
Foreign Trade Development Officer